

ACT No. VIII OF 1866.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 2nd March 1866).

An Act further to amend the Schedule annexed to the Code of Criminal Procedure.

Preamble.

Whereas it is expedient further to amend the Schedule annexed to the Code of Criminal Procedure; It is enacted as follows:—

Amendment of Schedule as regards Sections 172, 174, 271, 277, 278, 279, 285, 286, 289, 290, 325, 380, 448 and 451 of the Indian Penal Code.

1. In lieu of the words in the parts of column 7 of the said Schedule respectively referring to Sections 172, 174, 271, 277, 278, 279, 285, 286, 289, 290, 325, 380, 448 and 451 of the Indian Penal Code, there shall be read the words "Any Magistrate."

Amendment of Schedule as regards Sections 392 and 393 of the Indian Penal Code.

2. In lieu of the words in the parts of the said column respectively referring to Sections 392 and 393 of the Indian Penal Code, there shall be read the words "Court of Session or Magistrate of the District."

Nothing in this Act to alter effect of the rest of the Schedule.

3. Nothing herein contained shall be taken to alter the effect which any other part of the said Schedule had immediately before the passing of this Act.

This Act to be read with the Code of Criminal Procedure.

4. This Act shall be read with and taken as part of the Code of Criminal Procedure.

PRICE TWO ANNAS.